

Government or somebody in power or outside power. Therefore, I would like to know what are the Plans envisaged by the Government to safeguard the forestry in Kerala and Tamil Nadu, which the Canadian Scientists have commented are going to be converted into a desert ?

SHRI YOGENDRA MAKWANA : Sir, I may inform the Hon. Member that the Government of India knew about this. Therefore, we have already made an Amendment to the Constitution on the same grounds as he is now suggesting.

A constitutional amendment was made and the Forestry has been put into the Concurrent List. Now, the Central Law has got privilege over the State Law. Thereafter, both the Forest Conservation and the Indian Forest Act have got more weight than the State laws.

We are now proposing an amendment to the Forest Act in which we are going to provide certain sections whereby the tribals' interests will be protected. There the felling of the trees is the concern of the Government and we have taken sufficient measures and the Government is monitoring that no State Government or any agency cut those trees of the forests.

WRITTEN ANSWERS TO QUESTIONS

Decision to Canvass for 1992 Olympic Games

*933. **SHRI R.P. GAEKWAD :** Will the Minister of SPORTS be pleased to state :

(a) whether India has finally decided to canvass for 1992 Olympic Games ;

(b) if so, whether promotional work in this regard has commenced and a proposal is under consideration to bring out information booklets, films and data on facilities available in the capital of India ; and

(c) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA

SINGH) : (a) No decision of Government is required to enable the Indian Olympic Association to create a favourable climate in the concerned international circles with respect to the facilities available in the country. According to the Indian Olympic Association, the formal applications for the holding of 1992 Olympic Games will be invited by the International Olympic Committee in 1984 or 1985. The stage of Government taking a decision in the matter has not, therefore, been reached.

(b) and (c). The President and the members of the International Olympic Committee, who are concerned with the eventual allotment of Olympic Games to any city, recently saw for themselves the facilities available in New Delhi when they visited the city in the context of the 86th session of the International Olympic Committee.

Eligibility of State Government Officials Posted in Delhi for Allotment of Residential Accommodation

*934. **SHRIMATI SUMATI ORAON :** Will the Minister of WORKS AND HOUSING be pleased to lay a statement showing :

(a) whether the officials of the State Governments posted in Delhi are also eligible for allotment of residential accommodation in Delhi by the Directorate of Estates ;

(b) if so, whether a number of quarters are earmarked for each State Government ;

(c) on transfer of such officers out of Delhi, upto what maximum period and for what specific reasons, the retention of such allotted Government accommodation is permitted under the rules ; and

(d) are there any exceptions to such rules, if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : (a) As per the existing policy of the Government, the Officials of the State Governments who are posted in their liaison offices in Delhi/New Delhi are considered for allotment from the General Pool accommo-

dation on restricted basis depending upon the merits of each case, under the reciprocal arrangement of accommodation with the respective State Governments.

(b) No, Sir.

(c) On transfer outside Delhi, an allottee officer can retain the General Pool accommodation for a period of 2 months on payment of the same licence fee as he was paying. Thereafter the officer may in special cases be permitted by the Director of Estates to retain the house for a maximum period of 6 months on payment of enhanced licence fee as provided under the Rules. Such cases are normally considered on medical or educational grounds.

(d) No, Sir.

Remodelling of Canals in Bihar

*935. SHRI RAMAVATAR SHASTRI : Will the Minister of IRRIGATION be pleased to lay a statement showing :

(a) whether it is a fact that Government of Bihar have sent modified project reports for remodelling of canals in the State in the light of observations of the Central Water Commission ;

(b) if so, the details thereof ; and

(c) the reaction of Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) to (c). Modified project report for Remodelling Ranchi Irrigation Scheme received from the Government of Bihar, has been accepted on 6.1.1983 by the Advisory Committee of the Planning Commission. Concurrence of the State Finance Department is yet to be furnished to the Planning Commission.

The Scheme estimated to cost Rs. 485.57 lakhs would benefit 16,190 hectares in Ranchi district.

The modified report in the light of observations of Central Water Commission for remodelling Kamala Irrigation, Sone Canal, Durgawati Canal and Karmanasa Canal

systems as also Khudia Reservoir Scheme are not received so far from Government of Bihar.

उत्तर प्रदेश को खाद्यान्नों और खाद्य तेलों की सप्लाई

*936. श्री राम अवध : क्या खाद्य और नागरिक पूर्ति मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को अधिक खाद्यान्न और खाद्य तेलों की सप्लाई के लिए उत्तर प्रदेश सरकार से कोई मांग प्राप्त हुई है ताकि राज्य सरकार राज्य में जनता की मांग पूरी कर सके; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

खाद्य और नागरिक पूर्ति मन्त्रालय के राज्य मन्त्री (श्री भागवत झा आजाद) : (क) और (ख) उत्तर प्रदेश सरकार ने अनुरोध किया है कि उन्हें जून 1983 मास के लिए 2,00,000 मीटरी टन खाद्यान्नों का आवंटन किया जाए जिसमें सार्वजनिक वितरण प्रणाली के लिए 1,00,000 मीटरी टन चावल, 50,000 मीटरी टन गेहूं और रोलर फ्लोर मिलों के लिए 50,000 मीटरी टन गेहूं होना चाहिए। उन्होंने तेल वर्ष 1982-83 के लिए 42,000 मीटरी टन खाने के आयातित तेल और प्रति मास 50 मीटरी टन तोरिये का तेल आवंटित करने के लिए भी अनुरोध किया है।

Setting up of National Water Resources Council

*938. SHRI M.V. CHANDRA-SHEKHARA MURTHY : SHRI B.V. DESAI :

Will the Minister of IRRIGATION be pleased to state :

(a) whether 41-member National Water Resources Council has been set up to lay